

- (d) the steps that are being taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN) : (a) and (b) Instructions are there that wherever a Selection Committee/Board exists or has to be constituted for making recruitment to 10 or more vacancies in Group C and D posts/services, the Committee/Board should have one member belonging to Scheduled Caste/Scheduled Tribe/Other Backward Class and one member belonging to minority community. In case of less than 10 vacancies, all efforts are made for inclusion of such members in the Committees/Boards.

- (c) Information is not centrally maintained.

(d) All Ministries/Departments etc. are required to follow the instructions. An officer who disobeys such instructions may be penalized under the disciplinary rules.

#### **Allowance to Pensioners not covered by Health Scheme**

3573. SHRI VARINDER SINGH BAJWA : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Central Government pensioners not covered by CGHS or any other health care facilities were in receipt of an allowance of Rs. 100 per month with pension before 1st January, 2006;

(b) whether similar allowance has been allowed *w.e.f.* 1st January, 2006 along with the pensions revised from that date;

(c) if so, the rate thereof and when the orders were issued; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN) : (a) and (b) Yes, Sir.

(c) Fixed Medical Allowance @Rs. 100 per month was sanctioned *w.e.f.* 01.12.97 and is continuing in respect of Central Government pensioners/family pensioners who at the time of retirement/death were governed by Central Civil Service (Pension) Rules, 1972 and were eligible for medical facilities after retirement.

(d) Does not arise.

#### **Disproportionate assets cases probed by CBI**

†3574. SHRI LALIT KISHORE CHATURVEDI : Will the PRIME MINISTER be pleased to state:

(a) the details of cases pertaining to offence of disproportionate assets being probed by the CBI;

(b) the percentage of challan produced in courts during last ten years, and punishment given;

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†Original notice of the question was received in Hindi.